



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jun/202223/6

DATED: 12/07/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202223/6 dated 12/07/2022 of Norms Committee - IV for the year 2022-23 was held on 12/07/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00364259AM22
RA File Number	NA
Licence No and Date	0810146546/null
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Feb/202122/16 dated 09.03.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	2 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00366489AM22
RA File Number	NA
Licence No and Date	0810146289/null
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Feb/202122/16 dated 09.03.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	3 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to transferred the case to NC II for further necessary action.	

Case No.	4 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	CANOPUS WET WIPES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001281AM19
RA File Number	072404000301 AM18
Licence No and Date	0710112775/05/02/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	5 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PARIKSHIT DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001290AM19
RA File Number	242404000052 AM18
Licence No and Date	2410042542/18/10/2018
Norms Committee Decision:	
SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	6 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PARIKSHIT DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001291AM19
RA File Number	242404000023 AM18
Licence No and Date	2410042546/24/10/2018
Norms Committee Decision:	
SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	7 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	ORIYON NATURAL FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001072AM19

RA File Number	322404000037 AM19
Licence No and Date	3210078724/31/10/2018
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	8 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PARIKSHIT DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001292AM19
RA File Number	242404000028 AM19
Licence No and Date	2410042569/16/11/2018
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	9 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001317AM19
RA File Number	039404000896 AM19
Licence No and Date	0310827320/26/02/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 10/83-ALC1/2020 dated 12.02.2020. Hence, the committee decided to withdraw the case.	

Case No.	10 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000155AM20
RA File Number	022404000025 AM20
Licence No and	0210209217/03/06/2019

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 19.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	11 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	EPSILON CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000190AM20
RA File Number	039404000154 AM20
Licence No and Date	0310829753/18/06/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 25.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000260AM20
RA File Number	322404000029 AM20
Licence No and Date	3210079022/12/07/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.	

Case No.	13 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000272AM20
RA File Number	039404000327 AM20
Licence No and	0310830522/24/07/2019

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 27.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	14 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000402AM20
RA File Number	322404000054 AM20
Licence No and Date	3210079132/30/09/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.	

Case No.	15 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000426AM20
RA File Number	082404000179 AM20
Licence No and Date	0810146345/15/10/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed a reminder on 01.06.2022 and on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	16 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000632AM20
RA File Number	322404000103 AM20

Licence No and Date	3210079346/13/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 29.07.2021 followed by another reminder on 15.07.2021. Hence, the Committee decided to Defer the case.	

Case No.	17 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000652AM20
RA File Number	022404000171 AM20
Licence No and Date	0210209713/24/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.07.2022)	

Case No.	18 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	19 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000746AM20
RA File Number	022404000194 AM20
Licence No and	0210209790/25/02/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	20 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SOHUM ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000766AM20
RA File Number	072404000267 AM20
Licence No and Date	0710116237/10/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022 1. Manufacturing process, indicating stage wise wastage of raw material/(S). 2. Import and export appear to be the same and the exact description of two is to be indicated. 3. Complete calculation for the requirement of all the inputs (both imported and indigenous) for the manufacture of export item and to provide details in 4 E annexure of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	21 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000814AM21
RA File Number	052404000018 AM21
Licence No and Date	0510414071/27/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

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Case No.	22 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000815AM21
RA File Number	039404000004 AM21
Licence No and Date	0310836019/27/04/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to visit the factory in order to understand the manufacturing process. Hence, the committee decided to defer the case.	

Case No.	23 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000847AM21
RA File Number	052304000481 AM20
Licence No and Date	0510414214/20/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022 1. Exact sizes indicating specification of export items. 2. Specification like thickness width etc. of import item and to provide 4 E details as per annexure of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000868AM21
RA File Number	052404000072 AM21

Licence No and Date	0510414300/02/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	25 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000869AM21
RA File Number	052404000074 AM21
Licence No and Date	0510414301/02/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by areminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	26 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000870AM21
RA File Number	052404000073 AM21
Licence No and Date	0510414302/02/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	27 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	MANI AGRO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

HQ File Number	018305000880AM21
RA File Number	322404000009 AM21
Licence No and Date	3210079538/03/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 14.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	28 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000885AM21
RA File Number	039404000091 AM21
Licence No and Date	0310836527/05/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021 followed by a reminder on 13.05.2022 and on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.07.2022)	

Case No.	29 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000889AM21
RA File Number	022404000019 AM21
Licence No and Date	0210209909/08/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	30 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000905AM21
RA File Number	039404000137 AM21
Licence No and Date	0310836694/16/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	31 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	VIMSON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000922AM21
RA File Number	318304000018 AM21
Licence No and Date	3110067772/25/06/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that import and export are the same, with the change of paper GSM which is practically not possible. Hence, the committee decided to reject the case.	

Case No.	32 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000937AM21
RA File Number	052304000059 AM21
Licence No and Date	0510414558/03/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Jul/202223/6 dated 12.07.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	33 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

HQ File Number	018305000939AM21
RA File Number	052404000127 AM21
Licence No and Date	0510414541/03/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 29.04.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	34 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000951AM21
RA File Number	022404000040 AM21
Licence No and Date	0210209966/08/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022 followed by a reminder on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	35 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000961AM21
RA File Number	039504000213 AM21
Licence No and Date	0310837169/14/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	36 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ENZYMCO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

HQ File Number	018305000964AM21
RA File Number	322404000021 AM21
Licence No and Date	3210079604/15/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.11.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	37 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000968AM21
RA File Number	039404000275 AM21
Licence No and Date	0310837261/20/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 01.06.2022 and on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	38 / NC/4/MEET/Jun/202223/6
Case Status	Case Withdrawn
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305000991AM21
RA File Number	052304000100 AM21
Licence No and Date	0510414748/28/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Jul/202223/6dated 12.07.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	39 / NC/4/MEET/Jun/202223/6
Case Status	Case Rejected
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

HQ File Number	018305000995AM21
RA File Number	322404000028 AM21
Licence No and Date	3210079629/29/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.	

Case No.	40 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001020AM21
RA File Number	052404000234 AM21
Licence No and Date	0510414956/20/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 15.11.2021 followed by a reminder on 13.05.2022 and on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.07.2022)	

Case No.	41 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001025AM21
RA File Number	322404000039 AM21
Licence No and Date	3210079659/21/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	42 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001042AM21
RA File Number	052404000261 AM21

Licence No and Date	0510415062/31/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2020. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	43 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001044AM21
RA File Number	022404000068 AM21
Licence No and Date	0210210071/01/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2020. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	44 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2022 followed by a reminder on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	45 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001064AM21
RA File Number	042404000088 AM21
Licence No and Date	0410167051/10/09/2020
Norms Committee Decision:	

The committee considered the case as per agenda and decided to take cue from SION A-3028 and ratify the norms as under:-

Item of Export

Sl. No.	Description of Item	Quantity
1.	Magnetran Coated Float Glass (Thickness 6 MM)	1 MT (66.6667 Sq. Mt.)

Item of Import

Sl.No	Description of Item	Quantity Applied for or as per SION A 3028	Quantity recommended per MT of export
1	Silica Sand	909 kg.	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.	275 Kg.
3.	Dolomite	224.9	224.9
4	Sodium Sulphate	11 Kg.	11 Kg.
5	Iron Oxide	2 Kg.	2 Kg.
6	Nickel Oxide	0.62 Kg.	0.62 Kg.
7	Cobalt Oxide	0.17 Kg.	0. 17 Kg.
8.	Selenium	0.00756 kg.	0.007 Kg.
9.	PMMA Base Interlevant powder	0.0469 kg.	0.04609 Kg.
10	Furnace Oil	266.73 kg.(as per SION)/ 90.11750 Kg	As per H.B. Procedure- General Note for Fuel- 5% of FOB

		<i>applied for</i>	value.
11	Aluminium foil		As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.11452 kg	0.0616 kg
13	Titanium (Targets Solid molded form)	0.00203 kg	0.0002 kg
14	Niobium (Targets solid casted form)	0.01989 kg	0.0002 kg
15.	Silver(Targets solid casted form)	0.12238 kg	0.0736 kg
16	Silicon Aluminium	0.09368	0.0911 kg
17	Titanium Oxide (Targets)	0.01213	0.0003 kg
18	Wood: Wood Pine		As per packing policy
19	Unit Clay Tyvek (Bentonite)		As per packing policy
20	Cargo Dry		As per packing policy
21	Zinc Aluminium (Targets Soild Casted Form)	0.00130 kg	0.0004 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.00441 kg	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.08693 kg	0.0593 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.01134 kg	0.0098 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.01103 kg	0.0071 kg

26	Zinc Tin (Targets Solid Casted Form)	0.06606 kg	0.0389 kg
27	Titanium Zirconium (Targets Solid molded form)	0.01413 kg	0.0099 kg
28	Carbon (Targets Solid Form)	0.00085 kg	0.000001 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21
Licence No and Date	0510415169/10/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2020. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	47 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	48 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001067AM21
RA File Number	039404000286 AM21
Licence No and Date	0310838232/11/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to visit the factory in order to understand the manufacturing process. Hence, the committee decided to defer the case.	

Case No.	49 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001080AM21
RA File Number	022404000078 AM21
Licence No and Date	0210210112/17/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022 followed by a reminder on 30.06.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 13.07.2022)	

Case No.	50 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001084AM21
RA File Number	052404000292 AM21
Licence No and Date	0510415265/18/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2020. Hence, the committee decided to defer the case. (Reminderletter issued on 13.07.2022)	

Case No.	51 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred

Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001101AM21
RA File Number	022404000081 AM21
Licence No and Date	0210210126/25/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	52 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001145AM21
RA File Number	052304000230 AM21
Licence No and Date	0510415523/16/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 24.03.2022, 08.04.2022, and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	53 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001164AM21
RA File Number	502404000015 AM21
Licence No and Date	5010002746/29/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	54 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

HQ File Number	018305001174AM21
RA File Number	042404000120 AM21
Licence No and Date	0410167217/03/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	55 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001184AM21
RA File Number	322404000073 AM21
Licence No and Date	3210079808/06/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	56 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001209AM21
RA File Number	039404000566 AM21
Licence No and Date	0310839522/12/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022 1. Export is in trade name. Please provide generic description of export. 2. COA of export item indicating the name and % purity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Jun/202223/6
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Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001210AM21
RA File Number	039504000518 AM21
Licence No and Date	0310839523/12/11/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with all technical details as per Annexure to Appendix 4 E. Hence, the committee decided to defer the case.	

Case No.	58 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001216AM21
RA File Number	022404000107 AM21
Licence No and Date	0210210224/18/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	59 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001217AM21
RA File Number	022404000108 AM21
Licence No and Date	0210210225/18/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 30.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	60 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred

Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001218AM21
RA File Number	039404000564 AM21
Licence No and Date	0310839602/19/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	61 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	62 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	MORESCO HM&LUB INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	018305001223AM21
RA File Number	082404000297 AM21
Licence No and Date	0810149086/19/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 03.02.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	63 / NC/4/MEET/Jun/202223/6
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Case Status	Case Deferred
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00073239AM21
RA File Number	52AA04006351 AM21
Licence No and Date	5211000227/29/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	64 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	C.J CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00075760AM21
RA File Number	03AA04021734 AM21
Licence No and Date	0311001433/03/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.10.2021 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	65 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00089538AM21
RA File Number	08AA04010393 AM21
Licence No and Date	0811000765/22/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021 followed by a reminder on 13.05.2022 and on 01 06.2022. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.07.2022)	

Case No.	66 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred

Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00089540AM21
RA File Number	08AA04010398 AM21
Licence No and Date	0811000766/22/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	67 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	CALIBRE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00098705AM21
RA File Number	03AA04023635 AM21
Licence No and Date	0311002159/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and noted that the firm has furnished information against the hard copy letter issued on 17.06.2020 followed by a reminder on 18.10.2021 and on 08.04.2022. Hence, the Committee decided to Defer the case. (Reminder letter 13.07.2022)	

Case No.	68 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	TMS ALOXIN GLOBAL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00019529AM22
RA File Number	34AA04000401 AM22
Licence No and Date	3411000446/15/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	69 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00127177AM22
RA File Number	34AA04002763 AM22
Licence No and Date	3411000732/30/06/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item: POLY ALUMINIUM CHLORIDE POWDER (Alumina Content 28.4%)	
Qty.: 6100 MT	
Import Item: ALUMINA HYDRATE	
Qty.: 2936.54 MT	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	70 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 13.05.2022. The committee decided to defer the case for further examination	

Case No.	71 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00133565AM22
RA File Number	32AA04008224 AM22
Licence No and Date	3211001201/07/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy.	

Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)

Case No.	72 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00236709AM22
RA File Number	03AA040115602 AM22
Licence No and Date	0311008053/30/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	73 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00241052AM22
RA File Number	05AA04095483 AM22
Licence No and Date	0511005968/03/11/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A -3105 and ratify the norms as under:- Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 45%) Qty.: 300000 kg Import Item : PARAFFIN OLEFIN C 10 C 30 Qty.: 165000 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	74 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00260957AM22
RA File Number	34AA04009118 AM22
Licence No and Date	3411001379/22/11/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: POLY ALUMINIUM CHLORIDE POWDER (<i>Alumina Content 28.4%</i>) Qty.: 5082.0 MT Import Item: ALUMINA HYDRATE Qty.: 2446.475 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	75 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00273987AM22
RA File Number	05AA04097546 AM22
Licence No and Date	0511006627/03/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	76 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00278743AM22
RA File Number	05AA040106558 AM22
Licence No and Date	0511006706/08/12/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to take cue from SION A -3105 and ratify the norms as under:-

Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 45%)

Qty.: 10,00,000 Kg

Import Item: PARAFFIN OLEFIN C 10 C 30

Qty.: 550,000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00280226AM22
RA File Number	03AA040112744 AM22
Licence No and Date	0311009311/09/12/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022

1. Complete chemistry, mol. weight, % yield on molar basis etc. as per Annexure to Appendix 4 E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00280419AM22
RA File Number	03AX04000112 AM22
Licence No and Date	0311009331/09/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-

Export Item	Quantity	Import item	Quantity
TEXTILE AUXILLIARIES : HISOF AM 70 LIQUID/HOSIF AM 70 K LIQUID/HISOF AM-600 LIQUID/HISOF AM 70 DELUXE LIQUID/(DREAMFEEL SMOOTH LIQUID/ROSIL SFA LIQUID/DREAMFEEL IB CONC LIQUID/TERYSIL NNO SUPER LIQUID/INNERSOF MW-40 LIQUID) (Silicon Base, Solid Content 78% +/- 1%)	100000.0 Kgs	SILICONE FLUID	44000.0 Kgs
		SURFACTANT (Fatty Alcohol Ethoxylate/ Poly Ethylene Glycol)	34400.0 Kgs
		ACETIC ACID	420.0 Kgs
		HDPE GRANULES	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	79 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00288937AM22
RA File Number	05AX04000144 AM22
Licence No and Date	0511006990/17/12/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A-3107 ratify the norms as under:- Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 52%) Qty.: 50,00,000 kg Import Item: PARAFFIN OLEFIN C 10 C 30 Qty.: 25,00,000 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	80 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22
Licence No and Date	0511007296/28/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 23.03.2022 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.07.2022)	

Case No.	81 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00301014AM22
RA File Number	34AX04000059 AM22
Licence No and Date	3411001562/29/12/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: POLY ALUMINIUM CHLORIDE POWDER (Alumina Content 28.4%) Qty.: 5082 MT Import Item: ALUMINA HYDRATE Qty.: 2446.475 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	82 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00303880AM22
RA File Number	03AA040129834 AM22
Licence No and	0311009981/31/12/2021

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	83 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00325410AM22
RA File Number	03AX04000755 AM22
Licence No and Date	0311010738/20/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with all technical details as Annexure to Appendix 4 E. Hence, the committee decided to defer the case.	

Case No.	84 / NC/4/MEET/Jun/202223/6		
Case Status	Case Approved		
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022		
HQ File Number	HQRNORM APPLY 00339157AM22		
RA File Number	03AX04000853 AM22		
Licence No and Date	0311011050/01/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BUTYLATED TRIPHENYL PHOSPHITE (BTTP)	1 Kg	BUTYLPHENOL 232	0.935 Kg
		YELLOW PHOSPHORUS	0.085 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00356129AM22
RA File Number	03AX04000513 AM22
Licence No and Date	0311011433/15/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 13.07.2022)	

Case No.	86 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00356318AM22
RA File Number	08AX04000410 AM22
Licence No and Date	0811004065/15/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2022 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminderletter to be issued on 13.07.2022)	

Case No.	87 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00356323AM22
RA File Number	08AX04000412 AM22
Licence No and Date	0811004067/15/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 09.03.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 13.07.2022)	

Case No.	88 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022 1. Complete and balanced chemical reaction with molecular weight, molar requirement, and % yield on molar basis. 2. % Purity and active content in the export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00361733AM22
RA File Number	03AX04001283 AM22
Licence No and Date	0311011625/21/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jul/2022-23/6 dated 12.07.2022 1. Justification for wattage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	91 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00390450AM22
RA File Number	03AX04000820 AM22
Licence No and Date	0311013023/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
Metconazole Technical 94% Min.(Metconazole Technical 94% Min.)	1 Kg	Dimethyl Sulfoxide(DMSO)	0.983
		Trimethyl Ortho Formate	0.019
		N-Methyl 2-Pyrrolidone (NMP)	0.7194
		Ethyl Cyclohexane	0.144
		Methanol (MeOH)	0.027
		Toluene	0.671
		Sodium Methoxide Solution 28% Min.	2.226

		Para Chloro Benzyl Chloride (PCBC)	0.938
		Dimethyl Formamide	0.045
		Bromine (Liquid Bromine)	1.707
		Sodium Hydride 60% (NaH)	0.246
		Dimethyl Adipate	1.047
		Sodium Tertiary Butoxide	0.271
		1,2,4 Traizole	0.400
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	92 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000034AM23
RA File Number	15AX04000014 AM22
Licence No and Date	1511000111/01/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	93 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000182AM23
RA File Number	06AX04000146 AM22
Licence No and	0611001277/11/04/2022

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL	1 Kg	SODIUM 3,5,6-TRICHLORO-2- PYRIDINOL (Na-TCP)	0.737 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000251AM23
RA File Number	03AX04000211 AM23
Licence No and Date	0311013888/17/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	95 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000252AM23
RA File Number	03AX04000181 AM23
Licence No and Date	0311013889/17/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on	

13.07.2022)

Case No.	96 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000287AM23
RA File Number	03AX04000216 AM23
Licence No and Date	0311013940/18/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PROSULFOCARB 80.00% W/W EC(PROSULFOCARB 80.00% W/W EC)	1 Kg	AMMONIUM THIOCYANATE 98.5% MIN	0.312 Kg
		DI-N-PROPYLAMINE 99% MIN	0.384 Kg
		BENZYL CHLORIDE 99.5% MIN	0.445 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	97 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000494AM23
RA File Number	03AX04000459 AM23
Licence No and Date	0311014273/29/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on

13.07.2022)

Case No.	98 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000489AM23
RA File Number	08AX04000754 AM22
Licence No and Date	0811004808/29/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	99 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000525AM23
RA File Number	03AX04000460 AM23
Licence No and Date	0311014316/02/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	100 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000549AM23
RA File Number	34AX04000076 AM23
Licence No and Date	3411002200/04/05/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: POLY ALUMINIUM CHLORIDE POWDER (<i>Alumina Content 28.4%</i>) Qty.: 4100 MT	

Import Item: ALUMINA HYDRATE

Qty.: 1973.74 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	101 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000671AM23
RA File Number	03AA040107831 AM22
Licence No and Date	0311014599/09/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Mancozeb 597 + Azoxystrobin 47 + Tebuconazole 56 G/Kg WG (Net Content of Tebuconazole Technical – 71170 kgs)(Mancozeb 597 + Azoxystrobin 47 + Tebuconazole 56 G/Kg WG)	1 Kg	Ethylene Diamine	0.1456 Kg
		Sodium Ligno Sulphonate (Borresperse NA)	0.0190 Kg
		Hexamine Technical	0.0143 Kg
		2-Coumaranone	0.0282 Kg
		Trimethyl Orthoformate	0.0363 Kg
		4-6-Dichloropyrimidine	0.0323 Kg
		2-Cyanaphenol	0.0175 Kg
		Tebuconazole Technical 97%	0.0615 Kg

		Ufoxane 3A	0.0494 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	102 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000877AM23
RA File Number	07AX04000201 AM23
Licence No and Date	0711004025/19/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A-1569 ratify the norms as under:-

1. Export Item: PRINTED BOOKS = Qty 17000 Nos((contents of [Printing Thin Paper Uncoated, 39 gsm 91 cm = 15714 Kgs))

Qty.: 15714.0 K Kg

Import Items:

S. No.	Item Description	Qty. Recommended
1	Printing Thin paper - uncoated, 39gsm, 91 CM (for 17000 Copies)	17600.0 K

2. Export Item: : PRINTED BOOKS = Qty 8000 Nos(contents of [Printing Thin Paper Uncoated, 30 gsm 70 cm = 11242 Kgs))

Qty.: 1242.0 Kg

Import Items:

S. No.	Item Description	Qty. Recommended
1	Printing Thin paper - uncoated, 30gsm, 70 CM (for 8000 Copies)	12591.0 Kg

NOTE: GSM of import and export items should match with each other

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	103 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	SUPERLITE JOINTINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000882AM23
RA File Number	05AX04000319 AM23
Licence No and Date	0511012665/19/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	104 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001072AM23
RA File Number	03AX04000938 AM23
Licence No and Date	0311015110/30/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	105 / NC/4/MEET/Jun/202223/6
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001211AM23
RA File Number	08AX04000318 AM23
Licence No and Date	0811005109/06/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
LAMBDA CYHALOTHRIN TECHNICAL 95% MIN	1 Kg	LAMBDA CYHALOTHRIC ACID	0.668 Kg
		M-PHENOXY BENZALDEHYDE	0.511 Kg
		N-HEXANE	0.335 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	106 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001337AM23
RA File Number	08AX04000213 AM23
Licence No and Date	0811005173/13/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	107 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001455AM23
RA File Number	05AX04000754 AM23
Licence No and Date	0511013272/17/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy.	

Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)

Case No.	108 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001508AM23
RA File Number	05AX04000863 AM23
Licence No and Date	0511013315/20/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	109 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001555AM23
RA File Number	05AX04000870 AM23
Licence No and Date	0511013336/21/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	

Case No.	110 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001592AM23
RA File Number	03AX04001791 AM23
Licence No and Date	0311015775/22/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on	

13.07.2022)

Case No.	111 / NC/4/MEET/Jun/202223/6
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001706AM23
RA File Number	03AX04001922 AM23
Licence No and Date	0311015946/28/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 13.07.2022)	